

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) No. 338 of 2018**

**IN THE MATTER OF:**

**V. J. Paul Joseph & Ors. ...Appellants**

**Vs**

**Alexander Correya & Ors. ....Respondents**

**Present:**

**For Appellants: None.**

**For Respondents: Mr. Achyuth Ajithkumar, Advocate for R-1 to 3.  
Mr. Anandh K., Advocate for R-4 to 6.  
Mr. Lzafeer Ahmad and Mr. Vipin Jai, Advocates  
for R-7.  
Mr. Ravi Raghunath, Advocate for R-8.**

**With**

**Company Appeal (AT) No. 349 of 2018**

**IN THE MATTER OF:**

**Kathirkutty Augusthy & Ors. ...Appellants**

**Vs**

**Alexander Correya & Ors. ....Respondents**

**Present:**

**For Appellants: Mr. Anandh K., Advocate.**

**For Respondents: Mr. Achyuth Ajithkumar, Advocate for R-1 to 3.  
Mr. Lzafeer Ahmad and Mr. Vipin Jai, Advocates  
for R-4.**

**ORDER**

**08.08.2019:** Mr. B. Raghunath, learned counsel for Appellant submits that the Appellants in Company Appeal (AT) No. 338 of 2018 have engaged Shri Ranjit Marwar and he no more represents the Appellants. However, Shri Ranjit Marwar

has not appeared.

At this stage it, it is brought to our notice that affidavit of compliance has been filed by Appellant No. 1 in terms of Dairy No. 13507 dated 30<sup>th</sup> July, 2019. Same is taken on record. However, Appellant No. 1 has not appeared in person.

In the given circumstances we defer the hearing to **6<sup>th</sup> September, 2019** to enable Appellant No. 1 to appear in person, failing which appropriate orders may be passed. Affidavit of compliance filed on behalf of the Appellant No. 1 will be considered on the next date of hearing.

**(Justice Bansi Lal Bhat)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**am/nn**